

12037

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)  
(ORIGINAL SIDE JURISDICTION)  
ORIGINAL APPLICATION No.(SZ) 27 of 2019**

**IN THE MATTER OF:-**

Shri. Kishore Kumar and another

.....Applicants

Vs.

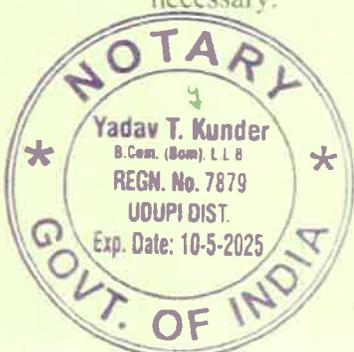
Union of India and others

..... Respondents

**REPLY TO THE APPLICATION FILED UNDER SECTIONS 14 AND 15(1)(b) AND (c) READ WITH SECTION 18(1) &(2) OF THE NATIONAL GREEN TRIBUNAL ACT,2010 (the "Application") ON BEHALF OF THE 11<sup>TH</sup> RESPONDENT IN ORIGINAL APPLICATION (O.A) No. 27 OF 2019**

The 11<sup>th</sup> Respondent begs to submit as follows:

1. That the present Application i.e., O.A. No. 27 of 2019 filed by the Applicants is in relation to the alleged environmental violations by three fish meal industries including the Respondent No.11 herein.
2. It is submitted that this Hon`ble Tribunal vide order dated 18.10.2019 directed a Joint Committee to be constituted for the purpose of inspecting the fish meal industries and to submit a factual report regarding the allegations made in this O.A. The Joint Committee submitted its report on 03.02.2020. ("**the Report**").
3. It is submitted by the Respondent No.11 that it denies all the allegations contained in the OA in toto.
4. The allegation in paragraph 3 that inter alia the Respondent No.11 has infringed upon the fundamental rights of any person including the Applicants is denied as false and without substance. The plea of the Applicants seeking actions for the closure of industries including that of the Respondent No.11 on the basis that they are illegal and prohibited is false.
5. The allegations in paragraph 4 that there is a serious threat to life and that the pollution problems are resulting in death of human beings, animals, birds and marine species both flora and fauna are denied as untrue and false and the same is nothing but a figment of the Applicants imagination. It is denied that the Respondent No.11 is in any manner running a prohibited or illegal industry and the Applicants are put to strict proof thereof. The Respondent No. 11 has all the permissions and licences necessary to carry on its business and is running the business in accordance with law. The allegations are made with male fide intent and with oblique motive. The question of any penalty or compensation caused to the Applicants does not arise.
6. The averment in paragraph 5 that the Applicants are victims of illegalities is equally false and without substance.
7. The Applicants are put to strict proof in respect of the averments set out in Paragraphs 7 and 8 of the Application.
8. Paragraphs 9 to 12 are matters of record in relation to Coastal Regulation Zone Notification,2011 dated 06.11.2011 ("**CRZ Regulation**") and the Respondent No.11 craves leave to refer to the same as and when necessary.



For YASHASWI FISH MEAL AND OIL COMPANY

Managing Partner

**SIGNED BEFORE ME**

11/09/2020  
NOTARY UDUPI

9. In so far as averments contained in Paragraph 13 are concerned, that the authorities are allowing inter alia Respondent No.11 to carry out the prohibited industries with closed eyes is totally false and without substance. It is further denied that the Respondent No.11 is operating its industry in an illegal or dangerous manner. The averment and the reference to the license of the answering respondent being cancelled by the Gram Panchayat. Udhavara are denied as untrue and false. It is submitted that the Village Development and Panchayath Raj Department of the Government of Karnataka vide notice dated 24.02.2016 stated that the Village Panchayat has no right to issue any trade license or collect any fee for license renewal. It is further submitted that the Report in page number 14 in paragraph 5.1(b) has stated that the Gram Panchayats do not have authority to issue trade license to industries and they should not collect any renewal license fees from industries. It is thus submitted that the question of cancellation of any license by the Gram Panchayat does not arise.
10. In so far as the averments in paragraph 14 are concerned that the Gram Panchayat has not issued a NoC for conversion of agricultural land into industrial land in favor of the Respondent No.11 is denied as baseless and false. It is submitted that the even the Report at page number 13, states that the Respondent No. 11 had obtained necessary land conversion of Sy.No.110/4B,110/15,110/9C2B,110/5B,110/9C2B2,110/4A,110/15 and 110/9C2B1-P1 for industrial purpose from Tahsildar, Udupi. Further, the Committee in the Report at page number 14 had opined in the Report that out of a total of 2.69 Acres, the Respondent No. 11 has obtained land conversion for 2.69 acres for industrial purpose.
11. The averments contained in Paragraph 15 do not contain to any allegations with regards to the Respondent No.11 and thus the same merit no rebuttal.
12. In so far as the averment in paragraph 16 are concerned, that the Respondent No. 11 is discharging industrial effluents directly to Udhavara river is denied as repetitive and false. The same has been dealt with in our response to Ground – B.
13. In so far as the allegation in paragraph 17 are concerned that the Respondent No.11 is discharging effluents directly into the Udhavara river every day and that as a result of such pollution that fish and other marine life are dying is denied as repetitive, false and the same has been dealt with in our response to Ground - B. Further, the allegation that that Respondent No.11 amongst others do not have proper air pollution controls in place and that the trucks carrying the fish do not have proper cover to stop spilling of fish blood on the roads and that several villagers are seriously affected by the water pollution and has been suffering from skin and respiratory problems are denied as repetitive baseless and false. In so far as these allegations are concerned the same has been dealt with in our response to Ground – B.
14. In so far as the allegations contained in paragraphs 18 and 19 are concerned the same is denied as baseless and false. It is denied that the Respondent No.11 is conducting its business in an illegal manner. It is further denied that the Applicants are in serious danger due to such purported illegalities. The Applicants are put to strict proof of the same.
15. In so far as the allegations set out in Paragraphs 20 of the Application are concerned, the same is denied as baseless and false. The Applicants are put to strict proof of the same.
16. In so far as the averments in paragraph 21 is concerned that the consequence of pollution reached a new extent that a boy died due to a disease because of the bacteria ' Neuro Melio Dosis' and that the same is a result of the pollution caused by the Respondent No.11 amongst other fish meal industries is denied as repetitive and false. It is submitted that the Report in page number 50 clearly states that the death of the boy is due to bacteria pseudomonas which is found in contaminated water and soil. However, it has clearly been stated in the Report at page number 50 that the skin and respiratory diseases reported in Malpe region are natural cases and not related to river contamination by the Udyavara fish meal industry. Thus, the allegation by the Applicant in paragraph 21 is untrue and is nothing but a figment of their imagination.

SIGNED BEFORE ME

4/9/24  
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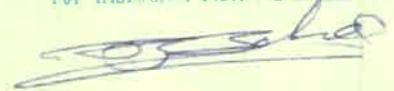
For YASHASWI FISH MEAL AND OIL COMPANY

Managing Partner

ERRORS ..... ONLY

17. In so far as the averments in paragraph 22 is concerned that the Respondent No. 11 is running the industry without obtaining renewed license from the competent authorities and by using fake license and that it has got an extended electricity connection up to 1500 KV from the office of the Respondent No.9 is denied as untrue, defamatory and false. The Applicants are put to strict proof of the same. It is submitted that the Respondent No. 11 has obtained all necessary permits and licenses to run its industry and the same has been confirmed in the Report at page numbers 14, 15, 16 and 17.
18. In so far as the allegations set out in Paragraphs 23 of the Application are concerned, the same is denied as baseless and false. The Applicants are put to strict proof of the same.
19. In so far as the averments contained in paragraph 24 that the Applicants are unable to take fresh air and water to live is denied as baseless and false. It is further alleged that Respondent No.11 amongst others are strangely using dubious method of delaying tactics and have even resorted to file false cases against those who opposed with criminal conspiracy and the same is denied as untrue, extremely defamatory and false. The Applicants are put to strict proof of the same.
20. It is humbly submitted by the Respondent No. 11 that the allegation by the Applicant in paragraph 25 Ground-A of the Application that the Respondent No.10 to 12 are running their respective industries in Coastal Regulation Zone-1("CRZ-1") as classified by the Coastal Regulation Zone Notification, 2011("CRZ Notification") which is one of the prohibited areas to run any kind of industries are baseless and false. It is humbly submitted by the Respondent No.11 that their Industry is being run in the land only after obtaining prior permission to use the land for commercial purposes. As per the Report, at page number 13, it states that the Respondent No. 11 had obtained necessary land conversion of Sy.No.110/4B,110/15,110/9C2B,110/5B,110/9C2B2,110/4A,110/15 and 110/9C2B1-P1 for industrial purpose from Tahsildar , Udupi. Further, the Committee had opined in the Report that out of a total of 2.69 Acres, the Respondent No. 11 has obtained land conversion for 2.69 acres for industrial purpose.
21. It is humbly submitted by the Respondent No. 11 that the allegation by the Applicant in paragraph 25 Ground-A that the Respondent No. 11 has not obtained the Non-Objection Certificate ("NoC") from the competent authority is denied as false. It is humbly submitted by the Respondent No.11 that it had obtained all the necessary permits to run the industry. As per the Report it is stated in page number 3 that the premises of the Respondent No. 11 were inspected on 10.12.2019 and in Page Number 14 it is stated that the Respondent No.11 is operating with valid consents under Water (Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution) Act,1981. It has also been stated in the Report in paragraph 5.1(d) that the Respondent No. 11 also has valid Hazardous Waste Authorization under the Hazardous Wastes (Management and Transboundary Movement) Rules,2008 with validity up to 30.06.2021. Subsequently, the same was renewed upto 08.09.2024. The renewed Hazardous Waste Authorization under the Hazardous Wastes (Management and Transboundary Movement) Rules,2008 has been attached as **Annexure- A**. Further, it is submitted that the Respondent No. 11 vide its letter dated 21.05.2020 had sought for an NoC from the Karnataka Ground Water Authority ("KGWA") for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Respondent No.11. The same has been attached as **Annexure- B**. It is submitted that the Respondent No. 11 had sought for information under the Right to Information Act, 2005 by an application dated 18.09.2020, whereby the Respondent No. 11 was informed by the Public Information Officer, District Ground Water Office, Ground Water Directorate, Udupi that the Udupi District Ground Water Office which was functional from 04.05.2017 that it has till date not given permission to any industry to use water from the well for any commercial purpose. The same has been attached as **Annexure-C**. However, as a matter of abundant caution and respecting the observation of the Joint Committee constituted by the Hon'ble NGT the Respondent No.11 had sought for an NoC from the KGWA vide letter dated 21.05.2020 for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Respondent No. 11. The correspondence regarding the same has been attached as

For YASHASWI FISH MEAL AND OIL COMPANY



Managing Partner

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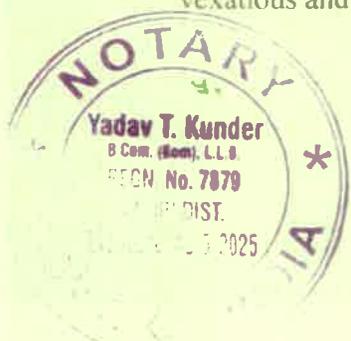


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11/09/2024  
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**Annexure- D.** In a bid to comply with the observations as pointed out in the Report, the Respondent No.11 had again vide a letter followed up with the KGWA on 30.06.2021. The letter dated 30.06.2021 has been attached as **Annexure- E.** Thus, the question of the Respondent No.11 running their unit without obtaining an NoC does not arise.

22. It is humbly submitted by the Respondent No. 11 that the allegation contained in paragraph 25, Ground-B that the Industrial effluents from the fish meals of Respondents No. 10-12 are being discharged to Udyavara river every day and due to this fish and other marine life are dying are farthest from the truth and the same is denied as baseless as far as the Respondent No.11 is concerned. It is humbly submitted by the Respondent No.11 that it does not discharge any effluents in to the Udyavara River. As per the Report in paragraph 5.1(i) at page number 16 it has been stated clearly that the Respondent No. 11 has laid pipeline of 1.5 kms to discharge treated effluent into the river ending up at sea, about 200 meters inside the sea and has obtained permission from the Deputy Commissioner of Udupi District for the same. Further, it is humbly submitted by the Respondent No.11 that the provisions which had been made for discharge of effluents into the sea is discontinued as the Respondent No. 11 does not discharge any effluents into the sea as the entire effluents are being consumed for boiler feed, cooling tower make up, washing and gardening and agricultural use since 2018 after the upgradation of the Effluent Treatment Plant ("ETP"). The same may be clearly seen from the photographs attached as **Annexure - E<sup>1</sup> and F<sup>2</sup>**. Thus, the allegation made by the Applicants that Respondent No. 11 is discharging effluents into the Udyavara river is untrue and false and thus the question of marine life dying due to such discharge does not arise.
23. It has further been alleged by the Applicant in paragraph 25 Ground- B that the Respondents No. 10 to 12 do not have proper air pollution controls in place and the villagers are made to live in foul stench. It was further alleged that the trucks carrying the fish do not have a proper cover to stop the spilling of fish blood on the roads and all the people of several villages nearby are seriously affected by this and have been suffering from diseases and respiratory problem. The same is denied as false, baseless and devoid of any logic. It is humbly submitted by the Respondent No.11 that proper air pollution control mechanisms are in place not only to ensure that any environmental damage is prevented but also to ensure the health and safety of its own employees working within the premise of the Respondent No. 11 unit on a daily basis. It is humbly submitted by the Respondent No. 11 that as stated in the Report in Paragraph 5.1(p) at page number 19 that the waste vapor generated from steam driers are taken to the evaporator and after heat recovery, the waste vapor is passed through tubular condenser deodorizer and enzyme scrubbers, the treated vapors are connected to the boiler chimney. Further, the stick water vapor generated in evaporators is condensed and the condensate is being taken into the ETP. In paragraph number 5.1 (t) of the Report at page number 19, the Report states that the 3 sets of Diesel Generator sets are provided with acoustic enclosure and emission vents. Further, as stated in paragraph 5.1(r) of the Report at page number 19 it is clearly stated that there was not much odor within the premises but as the very nature of the activity involves fish, fish smell was in the surrounding. Thus, it is very clear that the Respondent No.11 has put in place all measures to ensure that the nuisance of air pollution is controlled for the protection of our environment.
24. Further the allegation raised by the Applicant in paragraph 25, Ground-B that the trucks that are used by the Respondent No.11 to transport the fish do not have measures in place to ensure that the fish blood doesn't spill on the roads, is baseless, illogical, and false. As seen in the photographs clearly displayed as **Annexure-G<sup>1</sup> and H<sup>2</sup>** all the trucks that are being used for this purpose are sent by various suppliers and the same are being used by the Respondent No. 11. Further, the trucks sent by the suppliers have sufficient safeguards in place to ensure that there is no spillage of any content from within the truck. Further, even the Report submitted by the Joint Committee which inspected the entire premise of the Respondent Number 11 on 10.12.2019 had not made any remarks about the same. Thus, the allegation is untrue and vexatious and nothing but a figment of their imagination.



For EASHASWI FISH MEAL AND OIL COMPANY

  
Managing Partner

BEFORE ME

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25. It has further been alleged by the Applicant in the Application in paragraph 25 as Ground- C, that the basic and fundamental right to life of the Applicant and the people of the village is being taken away because of the illegalities of Respondent No.10 to 12 is accusatory, untrue and baseless. It is humbly submitted by the Respondent No. 11 that the allegations made by the Applicant have been made due to a clear non-application of mind.

26. It is humbly submitted by the Respondent Number 11 that the allegations at paragraph 25 as Ground-H that due to the unlawful acts and activities on the part of the Respondents No.10 to 12, the life of the Applicants has become totally miserable dangerous and risky too are denied vehemently as untrue and false.

It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the application in limine and pass any further or other Orders in the interest of justice.

Place: Chennai

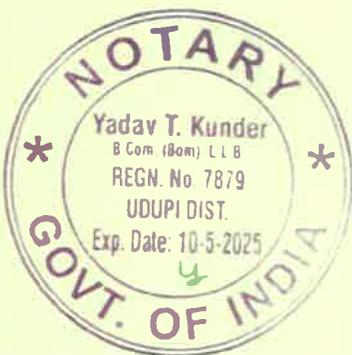
Date:

Advocate for Respondent No.11.

For YASHASWI FISH MEAL AND OIL COMPANY

Managing Partner

Respondent No. 11



NOTARIAL REGISTER NO

SI No .....537.....

Date. ....11-09-2021

Book No .. .....II.....

SIGNED BEFORE ME

NOTARY UDUPI



YADAV T. KUNDER

B Com (Bom).. LL B.

Advocate & Notary

II Floor, Balur Complex

P.P.C. Road, UDUPI - 576 101, INDIA

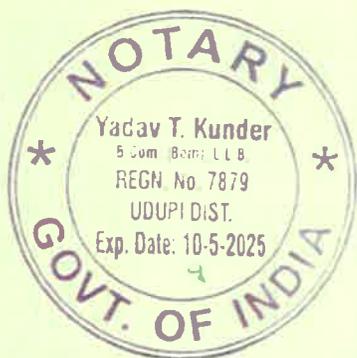
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**VERIFICATION**

I, Sadhu Salian, son of , working as Managing Partner of the Respondent No.11 herein, do hereby verify and state that the facts set out in paragraphs 1 to 26 are true to the best of my knowledge and as per records and I have not suppressed any material facts.

Verified at Chennai, on this the 11<sup>th</sup> day of September, 2021.



FOR YASHASWI FISH MEAL AND OIL COMPANY

Managing Partner  
Respondent No.11

**SIGNED BEFORE ME**

NOTARY UDUPI

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**YADAV T. KUNDER**  
B Com (Bum), LL B.  
**Advocate & Notary**  
II Floor, Barber Complex  
P.P.C. Road, UDUPI - 576 101, INDIA  
Mob : 94482 52843

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
(SOUTHERN ZONE)  
(ORIGINAL SIDE JURISDICTION)  
ORIGINAL APPLICATION No.(SZ) 27  
of 2019**

**IN THE MATTER OF:-**

Shri.Kishore Kumar and another  
.....Applicants

Vs.

Union of India and others  
..... Respondents

**REPLY TO THE APPLICATION  
FILED UNDER SECTIONS 14 AND  
15(1)(b) AND(c) READ WITH  
SECTION 18(1) &(2) OF THE  
NATIONAL GREEN TRIBUNAL  
ACT,2010 (the "Application") ON  
BEHALF OF THE 11<sup>TH</sup>  
RESPONDENT IN ORIGINAL  
APPLICATION (O.A) No. 27 OF 2019**

**M/s T.K.BHASKAR (671/95  
SRINATH SRIDEVAN (1109/9:  
K.HARISHANKAR (762/96  
ADVOCATES  
Counsel for 11<sup>th</sup> Respondent**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)  
(ORIGINAL SIDE JURISDICTION)  
ORIGINAL APPLICATION No.(SZ) 27 of 2019**

**IN THE MATTER OF:-**

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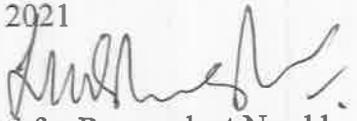
Union of India And others

..... Respondents

**INDEX TO ANNEXURES FILED ALONG WITH THE REPLY TO THE ABOVE  
APPLICATION BY RESPONDENT No. 11**

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Dated at Chennai on this 13<sup>th</sup> Day of September, 2021

  
Counsel for Respondent No. 11

# ANNEXURE A



Form 2 -[Rule 6(2)] Authorization under  
Hazardous & Other Wastes [Management  
& Transboundary Movement]Rules,2016

KARNATAKA STATE POLLUTION CONTROL  
BOARD Plot No. 36 'C', Shivalli indl  
Area, Holeyur Road, Manipal, Udupi  
Taluk Udupi - 5762119 Tele No:0820-  
2572862

Authorization No: H-117026 Valid upto: 08/09/2024

(This document contains 3 pages excluding annexure)

Authorization No: H-117026

PCB ID: 39192

Date: 05/06/2021

## FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Authorization application submitted by the industry/organization on 06/04/2021 at Regional Office.
2. Profile approved by Regional Office Udupi
3. Proprietor of Yashaswi Fish Meal and Oil Company is hereby granted an authorization for Generation, Selection, Reception, Storage, Transport or any other use of hazardous or other wastes or both on the premises situated at the location address: 9-184B, Udyavara Village, Pithrody Post Industrial Area: Not In I.A Taluk: Udupi District: Udupi

### Details of Authorization:

Category of Hazardous waste as per the Schedule I, II & IV of these rules	Description of Hazardous Waste	Quantity/Annum	Unit	Authorized Mode of Disposal or recycling or utilization or co-processing, etc.,
I	5.2~Wastes Residues Containing Oil	1.000	KLT	Shall be collected in leak proof containers and disposed to KSPCB authorized Re-processors/ Incinerator.

The authorization shall be valid for a period upto 08/09/2024

### A. General Conditions of authorization:

- The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an Officer authorized by the Karnataka State Pollution Control Board.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes and other wastes except what is permitted through this authorization and without obtaining prior permission of the KSPCB.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".



**Form 2 -[Rule 6(2)] Authorization under  
Hazardous & Other Wastes [Management  
& Transboundary Movement]Rules,2016**

**KARNATAKA STATE POLLUTION CONTROL  
BOARD Plot No. 36 'C', Shivalli indl  
Area,Haleyr Road ,Manipal, Udupi  
TalukUdupi - 5762119Tele No:0820-  
2572862**

**Authorization No: H-117026 Valid upto: 08/09/2024**

(This document contains 3 pages excluding annexure)

- It is the duty of the authorized person to take prior permission of the Karnataka State Pollution Control Board to close down the facility.
- The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- An application for the renewal of an authorization shall be made '**3**' months before the date of expiry.
- The Person authorized shall bring to the notice of the Board, if any increase in quantity, change in category and handling operation. In such cases, the authorized Person has to obtain fresh authorization.
- Karnataka State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization or to suspend or cancel this authorization.
- The Person authorized shall take steps for reduction and prevention of the waste generated or for recycling or reuse.
- The authorized person shall maintain the records at site in Form-3 and shall submit the annual returns in Form-4 within 30th June every year for the Period April to March and manifest in Form-10.
- The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- The hazardous and other waste which gets generated during recycling or reuse or recovery or per-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- The transportation of hazardous waste shall have to be carried out only through registered/authorized vehicles meant for transportation of hazardous waste.
- The Person Authorized shall not store the Hazardous Waste more than ninety days as per Rule 8 (1).
- The Person Authorized shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
- Display Boards: The person authorized shall display sign boards at the storage site as "Hazardous Waste Storage Site" and "Danger" and the site shall be provided with accident preventive measures.

**Additional Conditions:**

General Conditions - are not applicable.

Regional Officer  
For and on behalf of the  
Karnataka State Pollution Control Board

***This is Computer generated Authorization Order.***

To  
The Occupier,  
Yashaswi Fish Meal and Oil Company  
Udyavar, Udupi

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office, for information and to inspect the industry within 15 days of time.
2. Master copy (Dispatch).
3. Office copy.



Form 2 -[Rule 6(2)] Authorization under  
Hazardous & Other Wastes [Management  
& Transboundary Movement]Rules,2016

**KARNATAKA STATE POLLUTION CONTROL  
BOARD**Plot No. 36 'C', Shivalli indl  
Area,Haleyur Road ,Manipal, Udupi  
TalukUdupi - 5762119Tele No:0820-  
2572862

Authorization No: H-117026 Valid upto: 08/09/2024

(This document contains 3 pages excluding annexure)

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## ANNEXURE B

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

ರಿಗೆ,

ನಿಯೋಜಿತ ಅಧಿಕಾರಿ,  
 ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,  
 ರಣಶಾಸ್ತ್ರಿ, ಮಣಿಪಾಲ,  
 ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ. ಕರ್ನಾಟಕ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೈಗಾರಿಕಾ ಘಟಕ ಮತ್ತು ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಕೆಗಾಗಿ,  
 ಈಗಾಗಲೇ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕಾಗಿ ತಮ್ಮ  
 ಅನುಮತಿ ಕೇಳುವರೇ ಅರ್ಜಿ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಾವು ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಎನ್ನುವ ಹೆಸರಿನಲ್ಲಿ,  
 ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತ್ತೂರಿಯ ಸ.ನಂ.110/15, 110/15, 110/9C2B2, 110/4B, 110/4A,  
 110/9C2B1-P1, 110/9C2B1-P2 ಹಾಗೂ 110/5B ನಲ್ಲಿ ಮೀನುಹುಡಿ ಮತ್ತು ಮೀನಿನ ಎಣ್ಣೆ ಘಟಕವನ್ನು  
 ಸ್ಥಾಪಿಸಿ ಕಾರ್ಯಚರಿಸುತ್ತಿದ್ದೇವೆ. ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ ಘಟಕ ಹಾಗೂ ಘಟಕದ  
 ಕ್ಯಾಂಟೀನ್‌ನ ಸಲುವಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿದ್ದೇವೆ.

ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನಿಯಮದ ಪಾಲನೆಗಾಗಿ, ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ  
 ನೀರನ್ನು/ಅಂತರ್ಜಲದ ಬಳಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೋರಿ, ನಿಗದಿತ ಶುಲ್ಕದೊಂದಿಗೆ, ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು  
 ಸಲ್ಲಿಸುತ್ತಿದ್ದೇವೆ.

ಇಂತಿೇ ತಮ್ಮ ವಿಶ್ವಾಸಿ,  
 ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಪಿತ್ತೂರಿಯ, ಇದರ ಪರವಾಗಿ,

ಅಧಿಕಾರಿ ಪಾಲುದಾರರು



- ಅಡಕಗಳು: 1. ಅರ್ಜಿ ನಮೂನೆ-1ಬಿ  
 2. ಡಿ.ಡಿ. ನಂ.190260 D 23.03.2020  
 3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅನುಮತಿ ಪತ್ರ.  
 4. ಪಹಣಿ ಪತ್ರಗಳ ಪ್ರತಿ ( ಭೂ ದಾಖಲೆಯ ಬಗ್ಗೆ)  
 5. ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ನಕಾಶೆಯ ಪ್ರತಿ  
 6. ಫೋಟೋ ಡಾಟಾಪ್ರತಿ

ಕುರಿತು ವಿವರಿಸಲ್ಪಟ್ಟಂತಿರುವಂತೆ  
 ಈ ಪ್ರತಿ ಅಂತರ್ಜಲ ಕಛೇರಿ  
 ಅಂತರ್ಜಲ ನಿರೀಕ್ಷಕನಿಂದ  
 ಅನುಮತಿ  
 21/05/2020

Yashaswi Fish Meal &amp; Oil Company

9-184B, Post Pithrody, Udyavara, Udipi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

- \* Recognised by Ministry of Commerce as Export House
- \* Ministry of Agriculture, China Registered
- \* GMP + B2
- \* Approved by E U Establishment
- \* Approved by Export Inspection Council of India
- \* ISO 22000-2005

## ನಮೂನೆ -1 ಬಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಗೆ ಪ್ರಸ್ತುತ ಇರುವ ಹಾಗೂ ಹೊಸಬಾವಿ/ಕೊಳವೆಬಾವಿ ತೋಡುವುದಕ್ಕಾಗಿ /ಕೊರೆಯುವುದಕ್ಕಾಗಿ ಅರ್ಜಿ.

1. ಅರ್ಜಿದಾರನ ಹೆಸರು	ಸಾಧು ಸಾಲ್ವಾನ್ ಆಡಳಿತ ಪಾಲುದಾರರು.
2. ವಿಳಾಸ: ಮನೆ ಸಂಖ್ಯೆ: ರಸ್ತೆ: ಗ್ರಾಮ/ಪಟ್ಟಣ/ತಾಲೂಕು/ಜಿಲ್ಲೆ	ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, 9 184 ಬಿ, ಅಂಚೆ ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಉಡುಪಿ -574118.ಕರ್ನಾಟಕ.
3. ಉದ್ದೇಶಿತ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯ ಸ್ಥಳ ಸರ್ವೆ ನಂಬರ್/ ಪ್ಲಾಟ್ ನಂ.	ಸ. ನಂ.110/15,110/15, 110/9c2b2,110/4b,110/4a,110/9c2b1-p1, 110/9c2bi- p2 and 110/5b.
4. ಬಾವಿ/ಕೊಳವೆ ಬಾವಿ ಕೊರೆಯುವ ಉದ್ದೇಶ	ಈಗಾಗಲೇ ಇರುವ ಹಳೆಯ ತೆರದ ಬಾವಿ
5. ನೀರು ಪೂರೈಕೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ	ಇದು ಹಳೆಯ ಬಾವಿಯಾಗಿದ್ದು ಸುಮಾರು 25 ಅಡಿ ಅಗಲ ಹಾಗೂ 23 ಅಡಿ ಆಳವಿದೆ. ಈ ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ. ಇದರಲ್ಲಿ ಕೊನೆಗೆ (ಅಕೇರಿಗೆ) ಸರಾಸರಿ 5 ಅಡಿಗಳಷ್ಟು ನೀರಿರುತ್ತದೆ.
6. ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ದೂರ	ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ
7. ಸಂದಾಯದ ವಿವರಗಳು (ಅ) ಮೋಜಣಿ ವೆಚ್ಚಗಳು (ಆ) ಡಿ.ಡಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ (ಇ) ಬ್ಯಾಂಕು	ರೂ 500.00 ಡಿ.ಡಿ ನಂ. 190260 ದಿನಾಂಕ 23.03.2020 ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮಲ್ಟಿ ಶಾಖೆ.

ಮೇಲೆ ತಿಳಿಸಿರುವ ವಿವರಗಳು ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ನಂಬಿಕೆಯಷ್ಟರ ಮಟ್ಟಿಗೆ  
ಸತ್ಯವಾಗಿರುತ್ತದೆಯೆಂದು ನಾನು ಈ ಮೂಲಕ ಘೋಷಿಸುತ್ತೇನೆ.

For YASHASWI FISH MEAL & OIL COMPANY

ಸ್ಥಳ: ಪಿತ್ತೋಡಿ, ಉಡುಪಿ

ಅರ್ಜಿದಾರನ ಸಹಿ  
Authorised Signatory

ದಿನಾಂಕ: 21.05.2020

ಸೂಚನೆ: ಬೆಂಗಳೂರಿನಲ್ಲಿ ಸಂದಾಯವಾಗುವಂತೆ CHAIRMAN KARNATAKA GROUND WATER  
AUTHORITY ಇವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದ ಐದು ನೂರು ರೂಪಾಯಿಗಳ ಡಿ.ಡಿಯನ್ನು ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಬೇಕು.

ಸ್ವೀಕೃತಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪ್ರಸ್ತುತ ಇರುವ ತೆರದಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ  
ಘಟಕ ಮತ್ತು ಕೈಗಾರಿಕಾ ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಸುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಶ್ರೀ ಸಾಧು ಸಾಲ್ವಾನ್ ಇವರಿಂದ ದಿನಾಂಕ  
23.03.2020 ರಂದು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್ ಮಲ್ಟಿ ಶಾಖೆಯ ಡಿ.ಡಿ ನಂ.190260 ದಿನಾಂಕ 23.03.2020 ಮೂಲಕ 500.00  
ರೂಪಾಯಿಗಳ ಶುಲ್ಕದೊಂದಿಗೆ ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.



0133  
बी.आई.एन. कोड  
BIC CODE

माल्पे - 576 118 (कर्नाटक)  
MALPE - 576 118 (Karnataka)

बी.एस.एन. की संख्या ड्राफ्ट नं.  
B/Sr. No. of D.D. 013313019887

DEMAND DRAFT

2 3 0 3 2 0 2 0  
D D M M Y Y Y Y

दस्तावेज नं./Ph.No. 0820 2537580 Not over ₹/र. 501 से अधिक नहीं

N DEMAND PAY CHAIRMAN KARNATAKA GROUND WATER AUTHORITY OR ORDER

मे ज्ञाने पर या उनके आदेश पर  
RUPEES FIVE HUNDRED ONLY.\*

प्राप्त मूल्य के बदले अदा करें ₹ 500.00  
FOR VALUE RECEIVED

सिंडिकेट बैंक / Syndicate Bank  
CBS



कृते सिंडिकेट बैंक / For SYNDICATE BANK

Service branch bangalore  
(अदाकर्ता शाखा / DRAWEE BRANCH)

IFSC : SYNB0000133

वारी करने की तारीख से 3 महीने तक वैध  
VALID FOR 3 MONTHS FROM DATE OF ISSUE

YASHAKKI FISH MEAL  
प्रेषक का नाम / REMITTER'S NAME

बी.आई.एन. कोड / BI Code  
403

अधिकृत हस्ताक्षर /  
Authorized Signatory

अधिकृत हस्ताक्षर /  
Authorized Signatory  
Please sign above  
18668

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190260 000025000 000133 16

Logo Yashaswi  
Enriching Growth

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

To,

Assigned Officer,  
Karnataka Ground Water Authority,  
Rajathadri, Manipal,  
Udupi Taluk and District, Karnataka.

Dear Sir

Sub: Request Application for the permission for usage of ground water from existing open well for Industry and its Canteen use.

With reference to the above cited subject, we are operating Fish Meal and Fish Oil unit in the name of Yashaswi Fish Meal and Oil Company at Survey No. 110/15, 110/15, 110/9C2B2, 110/4B, 110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and 1108/5B. We are using existing open well water for our unit and canteen use.

As per the rules of Karnataka Ground Water Directorate, we are applying for seeking permission to use this ground water along with prescribed fee.

Yours faithfully

For Yashaswi Fish Meal and Oil Company  
Signature & seal

Managing Partner \*

- Encls: 1. Application Form -1B  
2. DD No. 190260 dated 23.03.2020  
3. Consent Letter from Karnataka State Environment Protection Control Board  
4. Copy of RTCs (regarding land records)  
5. Copy of Approved Plans  
6. Copy of Flow Chart

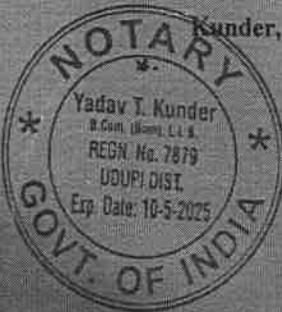
Office of the Senior Scientist  
District Ground water Office  
Directorate of Groundwater Udupi

Signature  
21/05/2020.

Yashaswi Fish Meal & Oil Company  
9-184B Post Pithrody, Uduyavara, Udupi - 574118, Karnataka India  
T: +91 820 2533720 E: info@fishmealoil.com/yashfishmeal@yahoo.co.in  
W: www.yashaswifishmeal.com/www.fishmealoil.com  
GSTIN: 29AAAFY6841M1Z1

- \* Recognized by Ministry of Commerce as Export House
- \* Ministry of Agriculture, China Registered
- \* GMP + B2
- \* Approved by E U Establishment
- \* Approved by Export Inspection Council of India
- \* ISO 22000-2005
- \* ISO 14001-2004
- \* HACCP Certified Company
- Product Member of IFPO

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO  
SI No ..... 791 .....  
Date: ..... 23-05-2020 .....  
Book No ..... J .....  
\*.

Notary Stamp Not Available  
in Karnataka

Truely Translated By Me :

YADAV T. KUNDER  
B.Com (Hons), LL.B.  
Advocate & Notary  
II Floor, Balloor Complex  
P.P.C. Road, UDUPI - 576 101, INDIA  
Mob : 94482 52843



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,  
ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ, ಉಡುಪಿ-576104

Senior Geologist, District Ground Water Office, Ground Water Directorate,  
Rajathadri, Manipl, Udupi-576104

ಇ-ಮೇಲ್: [gwdudupi@gmail.com](mailto:gwdudupi@gmail.com)

ದೂರವಾಣಿ : 0820-2574376

ಸಂ.ಹಿಭೂವಿ/ಅಂಜನಿ/ಮಾಹ/2020-21/ 334

ದಿನಾಂಕ: 18-09-2020

ಇವರಿಗೆ,

ರವಿ ಕುಮಾರ

ವಕೀಲರು

ದೇವರಾಜ್ ಟವರ್, ಎರಡನೇ ಮಹಡಿ

ಕೋರ್ಟ್ ಕಾಂಪ್ಲೆಕ್ಸ್ ಹತ್ತಿರ

ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005ರ ಪ್ರಕಾರ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿ  
ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ನಿಮ್ಮ ಮಾಹಿತಿ ಹಕ್ಕು ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ- 18-09-2020

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, RTI ಕಾಯ್ದೆ 2005ರ  
ನಿಯಮದ ಅಡಿಯಲ್ಲಿ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿಗೆ ಅನುಗುಣವಾಗಿ ಉಡುಪಿ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ  
ಕಛೇರಿಯು ದಿನಾಂಕ 04-05-2017 ರಂದು ಹೊಸದಾಗಿ ಸ್ಥಾಪನೆಯಾಗಿದ್ದು ಇಲ್ಲಿಯವರೆಗೆ  
ಯಾವುದೇ ಇಂಡಸ್ಟ್ರೀಸ್ ಗಳಿಗೆ ಬಾವಿ ನೀರನ್ನು ಉಪಯೋಗ ಮಾಡಲು ಅನುಮತಿ ನೀಡಿರುವುದಿಲ್ಲ  
ಎಂಬ ಅಂಶವನ್ನು ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸಿದೆ.

SEETHARAMA SHETTY, BA, LL.B.

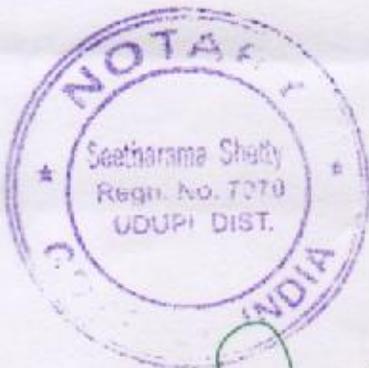
Advocate - Notary Public

Govt. of India - Reg. No. 7070

1st Floor, Maharej Building, Opp. Canara Bank

Court Road, UDUPI - 576101

ತಮ್ಮ ವಿಶ್ವಾಸಿ, Karnataka State, INDIA. Mobile: 9242177102



ಸಾರ್ವಜನಿಕ ನೋಟರಿ ಅಧಿಕಾರಿ,  
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ,  
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ,  
ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ  
ಉಡುಪಿ

TRUE COPY

NOTARIAL REGISTER NO

S.No. 873

Date: 21/9/2020

Book No.

## GOVERNMENT OF KARNATAKA

Senior Geologist, District Ground Water Office, Ground Water Directorate,  
Rajathadri, Manipal, Udupi – 576104

Email: [gwdudupi@gmail.com](mailto:gwdudupi@gmail.com)

Telephone: 0820-2574376

SAM.HI.BHUVI/ANJANI/MAHA/2020-21/334

Date : 18-09-2020

To,

Ravi Kumara  
Advocate  
Devaraja Tower, 2<sup>nd</sup> Floor,  
Near Court Complex, Udupi.

Dear Sir,

Subject: Information sought by you under Right to Information Rule 2005

Ref: Your Right to Information Application dated 18-09-2020

With reference to the above subject, as per your application seeking information under Right to Information Act 2005, the Udupi District Ground Water Office is newly started on 04-05-2017 till today we are not given permission to use well water to industry, this is for your information.

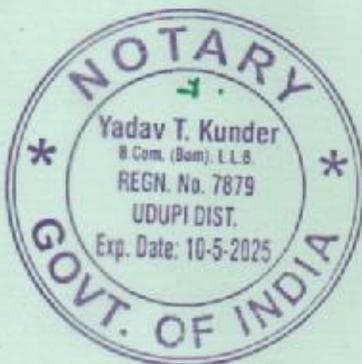
Yours faithfully

signature

seal

Public Information Officer  
District Ground Water Office  
Ground Water Directorate  
Udupi

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

SI No ..... 793 .....

Date. .... 23-09-2020 .....

Book No ..... 5 .....

Truly Translated By Me :



YADAV T. KUNDER  
B. Com (Bom), LL.B.

Advocate & Notary

II Floor, Bailoor Complex

P.P.C. Road, UDUPI - 576 101, INDIA

Mob : 94482 52843

Notary Stamp Not Available

## ANNEXURE D

## FORM - IB

Application for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes.

1. Name of the Applicant	Sadhu Salian, Managing Partner.
2. Address	Yashaswi Fish Meal and Oil Company
House No:	9 184B, Post Pithrody,
Road:	Udyavara Village, Udupi Taluk & District.
Village/Town/Taluk/District	Udupi - 574118, Karnataka
3. Location of proposed well/Borewell	Survey No. 110/15, 110/15, 110/9C2B2, 110/4B,
Survey Number, Plot No.	110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and
	1108/5B.
4. Purpose of well/Borewell	Existing old open well
5. Existing status of water supply	This is existing open well having 23 feet depth
	and 25 feet length. This open well is within our
	Factory Premises. In the season end around
	5 feet water will be there.
6. Distance from existing functional well/borewell	This open well is within our factory premises
7. Details of Charges:	
a. Survey charges	Rs. 500.00
b. D D No. and date	D D No. 190260 dated 23.03.2020
c. Bank	Syndicate Bank, Malpe Branch.

I hereby declare that the above particulars are true to the best of my knowledge and belief

For YASHASWI FISH MEAL & OIL COMPANY

Place: Pithrody, Udupi.

Date: 21.05.2020

signature

seal

Authorised Signatory

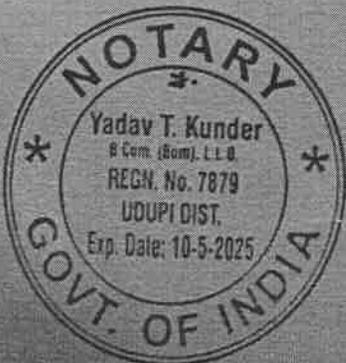
Signature of the applicant

NOTE: Rs. 500/- Demand Draft payable at Bangalore in the name of Chairman Karnataka Ground water Authority to be enclosed along with application.

## ACKNOWLEDGEMENT

Application is received from Sri. Sadhu Salian for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes is received in this office along with an application and D D No. 190260 dated 23.03.2020 of Rs.500/- paid at Syndicate Bank Malpe branch.

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

Sl No 792

Date. 23-03-2020

Book No E

Truly Translated By Me :



YADAV T. KUNDER

B.Com (Bom), LL.B.

Advocate & Notary

II Floor, B-100r Complex

P.P.C. Road, UDUPI - 576 101, INDIA

Mob : 94482 52343

Notary Stamp Not Available  
in Karnataka

## ANNEXURE E



Ref No: YFM/O-031/2021-22

Date: 30.06.2021

ರಿಗೆ,

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,  
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್,  
ಉದ್ಯಾವರ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಬೇಕಾಗುವ ದೃಢೀಕರಣ ಪತ್ರ ಪಡೆಯುವರೇ ಕುರಿತು.

ನಾವು ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ, ಸರ್ವೆ ನಂಬ್ರ 110/15, 110/4b, 110/4a, 110/15\_, 110/9c2b2, 110/9c2b1-p1, 110/9c2b1-p2 and 110/5b ರಲ್ಲಿ ಫಿಶ್ ಮೀಲ್ ಘಟಕ ಹೊಂದಿದ್ದು, ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ, ನಮ್ಮದೇ ಜಾಗದಲ್ಲಿರುವ, ತೆರೆದ ಬಾವಿಯಿಂದ, ನೀರನ್ನು ಬಳಸುತ್ತಿದ್ದೇವೆ.

ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಈ ಕೆಳಗಿನ ದೃಢೀಕರಣ ಪತ್ರ ಗಳನ್ನು ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುತ್ತಿದ್ದೇವೆ-

1. ನಾವು ಬಳಸುತ್ತಿರುವ ಬಾವಿಯು, ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸರಬರಾಜು ಮಾಡುವ ನೀರಿನ ಮೂಲಗಳಿಂದ 500 ಮೀಟರ್‌ಗಿಂತಲೂ ಹೆಚ್ಚಿಗೆ ದೂರವಿದೆ.
2. ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ ಪಂಚಾಯತ್‌ನ ನೀರನ್ನು ಬಳಸುತ್ತಿಲ್ಲ.

ವಂದನೆಗಳೊಂದಿಗೆ

ಆಡಳಿತ ಪಾಲುದಾರರು,

ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, ಪಿತ್ರೋಡಿ



Yashaswi Fish Meal and Oil Company

No. 9-184B, POST PITHRODY, UDYAVARA, UDUPI,  
Karnataka-574 118.

T: +91 820 2533720. E: info@fishmealoil.com/yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com/www.fishmealoil.com

GSTN: 29AAAFY6841M1ZI.

\* GMP+ B2.

\* AEO T2 by CBEC, Ministry of Finance, Govt. of India.

\* Recognized by Ministry of Commerce and Industry as 2 Star Export House.

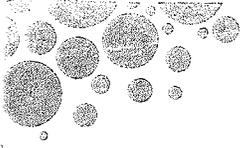
\* Certified by Ministry of Agriculture, China.

\* Approved as EU Establishment by EIC, Kochy (Approval No.1514).

\* ISO 22000:2005

\* ISO 14001:2015

\* Producer Member of IFFO



**Yashaswi**  
Marine Ingredients

Ref No: YFM/O-032/2021-22

Date: 30.06.2021.

To,

Assigned Officer,  
District Ground Water Office,  
Ground Water Directories,  
Rajathadri, Manipal, Udupi-576 104.

Dear Sir

**Sub: Request for issue Permission to Use ground water.**  
**Ref: Our request letter along with duly filled application and DD**  
**For fee dated 21.05.2020.**

With reference to the above cited subject, we have submitted a letter requesting issue permission to use ground water with all required documents. However till today we have not received any letter from your office. We have enclosed our earlier letter for your reference.

So kindly look into the matter.

Thanking You

Yours faithfully

For Yashaswi Fish Meal and Oil Company

Authorized Signatory



ಇದರ ಮೂಲಕ ನಡವಲಿಕ್ಕೆ  
30/6/21

**Yashaswi Fish Meal & Oil Company**

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

GSTIN : 29AAAFY6841M1Z1

- \* Recognised by Ministry of Commerce as Export House
- \* Ministry of Agriculture, China Registered
- \* GMP + B2
- \* Approved by E U Establishment
- \* Approved by Export Inspection Council of India
- \* ISO 22000-2005
- \* ISO 14001-2004
- \* HACCP Certified Company
- \* Producer Member of IFFO





# ANNEXURE G1



ANNEXURE G2



**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
(SOUTHERN ZONE)  
(ORIGINAL SIDE JURISDICTION)  
ORIGINAL APPLICATION No.(SZ) 27  
of 2019**

**IN THE MATTER OF:-**

Shri.Kishore Kumar and another  
.....Applicants

**Vs.**

Union of India and others  
..... Respondents

**TYPED SET OF ANNEXURES FILED  
BY THE 11<sup>TH</sup> RESPONDENT TO  
REPLY TO THE APPLICATION  
UNDER SECTIONS 14 AND 15(1)(b)  
AND(c) READ WITH SECTION 18(1)  
&(2) OF THE NATIONAL GREEN  
TRIBUNAL ACT,2010 (the  
“Application”) ON BEHALF OF THE  
11<sup>TH</sup> RESPONDENT IN ORIGINAL  
APPLICATION (O.A) No. 27 OF 2019**

**M/s T.K.BHASKAR (671/95  
SRINATH SRIDEVAN (1109/9:  
K.HARISHANKAR (762/96  
ADVOCATES  
Counsel for 11<sup>th</sup> Respondent**